

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION(i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

Notification
No. 14/2019- Customs (N.T.)

New Delhi, the 26th February, 2019

G.S.R. (E).—In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs, hereby makes the following further amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue) No. 82/2017-Customs (N.T.), dated the 24th August, 2017, published vide number G.S.R. 1064(E), dated the 24th August, 2017, namely:—

In the said notification, in Table-2, for serial number 7 and the entries relating thereto, the following shall be substituted, namely:—

Sl. No.	Area	Designation of Officer	
(1)	(2)	(3)	(4)
“(7)	(i) Jawaharlal Nehru Port, all Containers Freight Stations and warehouses under the jurisdiction of Jawaharlal Nehru Custom House in talukas Uran and Panvel of Raigad district of Maharashtra;	Principal Commissioner of Customs (Nhava Sheva-I), Mumbai, Zone-II.	Additional Commissioners, or Joint Commissioners, or Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Principal Commissioner of Customs (Nhava Sheva-I), Mumbai, Zone-II.
	(ii) The Karanja Terminal in Uran Taluka, Raigad district of Maharashtra;	Principal Commissioner of Customs (Nhava Sheva-II), Mumbai, Zone-II.	Additional Commissioners, or Joint Commissioners, or Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Principal Commissioner of Customs (Nhava Sheva-II), Mumbai, Zone-II.
	(iii) Mumbai City, Mumbai Suburban, Palghar, Thane and Raigad district of Maharashtra for	Commissioner of Customs (Nhava Sheva-III),	Additional Commissioners, or Joint Commissioners, or

<p>carrying out preventive functions, namely, search/seizure etc., under the jurisdiction of Jawaharlal Nehru Custom House;</p> <p>(iv) Continental Shelf and Exclusive Economic Zone of India facing the baseline in the State of Maharashtra to which the Customs Act, 1962 has been extended vide Ministry of External Affairs' notification number S.O. 189 (E), dated the 7th February, 2002.</p>	<p>Mumbai, Zone-II.</p>	<p>Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (Nhava Sheva-III), Mumbai, Zone-II.</p>
	<p>Commissioner of Customs (Nhava Sheva-V), Mumbai, Zone-II.</p>	<p>Additional Commissioners, or Joint Commissioners, or Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (Nhava Sheva-V), Mumbai, Zone-II.</p>
	<p>Commissioner of Customs (Nhava Sheva-General), Mumbai, Zone-II.</p>	<p>Additional Commissioners, or Joint Commissioners, or Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (Nhava Sheva-General), Mumbai, Zone-II".</p>

2. This notification shall come into force on the date of its publication in the Official Gazette.

[F. No. 450/100/2017 – Cus–IV]



(Zubair Riaz)
Director (Customs)

Note: The principal notification No. 82/2017-Customs (N.T.), dated the 24th August, 2017 was published in the Gazette of India, Extraordinary vide number G.S.R.1064 (E), dated the 24th August, 2017 and was last amended by notification No. 100/2018 -Customs (N.T.), dated the 27th December, 2018, published in the Gazette of India, Extraordinary vide number G.S.R. 1236(E), dated the 27th December, 2018.